

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL:HYDERABAD BENCH
AT HYDERABAD.

OA.66/95 in
OA.863/92.

Date of Judgment:5-1-1996.

Between:-

K.Venkata Rama Raju ... Applicant/Petitioner

And

1. General Manager, South Central Railways,
Secunderabad.
2. Chief Work Shop Manager,
S & T, Workshop, Mettuguda,
Secunderabad.

.... Respondents/Defendants

Counsel for the Applicant: Mr.V.Krishna Rao

Counsel for the Respondents: Mr.D.F.Paul,SC for Rlys.

CORAM:

HON'BLE MR.JUSTICE V.NEELADRI RAO, VICE CHAIRMAN

HON'BLE SHRI A.B.GORTHI, MEMBER ADMINISTRATIVE

Copy to:-

1. General Manager, South Central Railways,
Secunderabad.
2. Chief Work Shop Manager,
S & T, Workshop, Mettuguda,
Secunderabad.
3. One copy to Mr.V.Krishna Rao, Advocate,
CAT.Hyderabad Bench, 12-11-1444, Boudhanagar,
Secunderabad-500 361.
4. One copy to Mr.D.F.Paul, SC for Rlys,CAT.Hyd.
5. One copy to Library,CAT.Hyd.
6. One spare copy.

kku.

RA.66/95 in

OA. 863/92

(13)

Judgement

(As per Hon. Mr. Justice V. Neeladri Rao, VC)

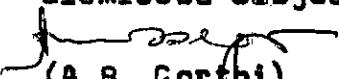
Heard Sri V. Krishna Rao, learned counsel for the applicant and Sri D.F. Paul, learned counsel for the respondents.

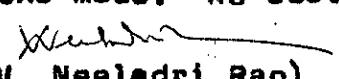
2. The applicant in the OA filed this RA.

3. The OA was dismissed on the ground that it was barred by limitation. One of the factors which was taken into consideration in passing that order was that when the applicant was reverted in 1987 he filed that OA challenging the said reversion, after five years and even during the pendency of the OA, selection was made in 1993 to the said post of Trainee Junior Chargeman from which the applicant was reverted.

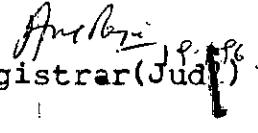
4. The grievance of the applicant is that in view of the orders of this Tribunal some other candidates were considered for selection to the vacancies in the post of Trainee Junior Chargeman, and hence he could not get the promotion to the said post earlier to the ^{date on which} post he was actually promoted subsequent to the disposal of this OA. The applicant is aggrieved in regard to the seniority and if there are ~~no~~ grounds to challenge the same he has to initiate appropriate proceedings, if so advised.

5. Thus this RA does not merit consideration. It is dismissed subject to the observations made. No costs.


(A.B. Gorthi)
Member (Admn)


(V. Neeladri Rao)
Vice Chairman

Dated : January 5, 96
Dictated in Open Court


Dy. Registrar (Jud.)

RA-66/95 win
04-863/92

I COURT

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COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.R.RANGARAJAN : M(A)

Dated: 5 - 1 - 1996

ORDER/JUDGMENT

M.A/R.A./C.A.NO.

RA-66/95

in

O.A.No.

863/92

T.A.No.

(W.P.No.)

Admitted and Interim directions issued.

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

No Spare Copy

केन्द्रीय प्रशासनिक अधिकारण Central Administrative Tribunal प्रेषण/DESPATCH 2 FEB 1996 हैदराबाद न्यायालय HYDERABAD BENCH
